

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH"

O.A.No. 600/2000

Tuesday this the 6th day of June, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. G. RAMAKRISHNAN, ADMINISTRATIVE MEMBER

A. Palanisamy
Chief Commercial Clerk
Southern Railway,
Erode Junction R.S&P.O. ...Applicant

(By Advocate Mr. T.C.Govindaswamy (rep.)

Vs.

1. Union of India, represented by
the Secretary to Government of India,
Ministry of Railways,
New Delhi.
2. The Senior Divisional Commercial Manager,
Southern Railway,
Palghat Division,
Palghat. ...Respondents

(By Advocate Mr. Thomas Mathew Nellimootil)

The application having been heard on 6.6.2000, the
Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

This application has been filed by the
applicant seeking to have Annexure.A1 Enquiry report
set aside. When the application came up for
admission, the counsel for applicant submits that
after considering the report made by the enquiry
officer, a penalty has been imposed on the applicant
and that the applicant would like to challenge the
penalty order. The counsel therefore, prays that the
applicant may be allowed to withdraw this application
with liberty to file another application challenging

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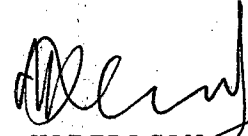
.2.

the penalty order passed. Liberty is granted and the application is dismissed as withdrawn. No order as to costs.

Dated the 6th day of June, 2000



G. RAMAKRISHNAN
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

s.

List of annexure referred to:

Annexure.A1:A true copy of the Enquiry
Report bearing No.CON/J/V/351
dated 6.9.99 communicated by the
second respondent.

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